विधि व न्याय विभाग,

मादाम कामा मार्ग, हुतात्मा राजगुरु चौक, मंत्रालय,
मुंबई ४०० ०३२, दिनांक ३१ मे, २०२३.

अधिसूचना

फौजदारी प्रक्रिया संहिता, १९७३.

क्रमांक सीआरसी २०१८/प्र.क्र.१८०(४)/का. १२.— फौजदारी प्रक्रिया संहिता १९७३ (१९७४ चा २) महाराष्ट्र राज्यात अंमलात असताना, त्याच्या कलम ७ तसेच कलम ९ द्वारे प्रदान करण्यात आलेल्या आणि याबाबतीत त्यास समर्थ करणाऱ्या इतर सर्व अधिकारांचा वापर करून; आणि याबाबतीत यापूर्वी काढलेल्या सर्व अधिसूचनांचा, बीड जिल्ह्यातील केज व धारुर महसुली तालुक्याशी त्यांचा जेथवर संबंध असेल तेथवर, त्यामध्ये अंशतः फेरबदल करून, महाराष्ट्र शासन, उच्च न्यायालय मुंबई यांच्याशी विचार विनिमय करून, याद्वारे दिनांक ११ जून, २०२३ पासून, बीड जिल्ह्यातील केज व धारुर महसुली तालुक्याकरिता सत्र उपविभागाची निर्मिती करीत आहे आणि उक्त सत्र उपविभागाच्या हद्दीमध्ये उद्‌भवणाऱ्या प्रकरणांची न्यायचौकशी करण्यासाठी अतिरिक्त सत्र न्यायाधीश ज्यांचे अध्यक्ष असतील, असे सत्र न्यायालय केज येथे स्थापन करीत आहे. प्रमुख सत्र न्यायाधीश, बीड हे केज सत्र उपविभागाचे देखील सत्र न्यायाधीश असतील आणि त्यांना, उक्त सत्र उपविभागामध्ये प्रकरणांतील अधिकार स्वतःहून काढून घेण्याचे किंवा सलग अधिकारीतेच्या इतर कोणत्याही न्यायालयास नेमून देण्याचे किंवा त्यांस योग्य वाटतील अशी कोणतीही प्रकरणे, केज येथील सहायक किंवा अतिरिक्त सत्र न्यायाधीश यांचेकडे सोपविण्याचे अधिकार असतील.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

नि. वि. जिवने ,
शासनाचे विधि सल्लागार-नि-सहसचिव.

LAW AND JUDICIARY DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, Dated the 31st May, 2023.

NOTIFICATION

CODE OF CRIMINAL PROCEDURE, 1973.

No. CRC 2018/CR 180(II)/Desk XII.— In exercise of the powers conferred by section 7 read with section 9 of the Code of Criminal Procedure, 1973 (2 of 1974), in its application to the State of Maharashtra, and of all other powers enabling it in this behalf ; and in partial modification of all earlier notifications issued in this behalf, in so far as they relate to the revenue tahsils of Kaij and Dharur in the Beed District, the Government of Maharashtra, after consultation with the High Court of Judicature at Bombay, hereby creates, with effect from the 11th June, 2023, the sessions sub-division for the revenue tahsils of Kaij and Dharur in Beed District and establishes a Court of Sessions at Kaij, to be presided over by the Additional Sessions Judge for trial of cases arising within the limits of the said sessions sub-division. The Principal Sessions Judge, Beed shall also be the sessions judge for Kaij session sub-division and shall have the powers to withdraw unto himself or to assign to any other Court of competent jurisdiction, cases from the said sessions sub-division, or to assign unto the Assistant or Additional Sessions Judge at Kaij, any such cases as he thinks fit.

By order and in the name of the Governor of Maharashtra,

N. V. JIWANE,
Legal Advisor-*cum*-Joint Secretary to Government.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY DIRECTOR, RUPENDRA DINESH MORE, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATIONS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004. EDITOR : DIRECTOR, RUPENDRA DINESH MORE.

विधि व न्याय विभाग

मंत्रालय, मादाम कामा मार्ग, हुतात्मा राजगुरू चौक,
मुंबई ४०० ०३२, दिनांक ९ जून, २०२३.

शुद्धिपत्रक

क्रमांक सीआरसी २०१८/प्र.क्र.१८०(४)/का. बारा.— **महाराष्ट्र शासन राजपत्र**, भाग चार-अ, गुरुवार ते बुधवार, जून ८-१४, २०२३ मध्ये प्रसिद्ध झालेली शासन अधिसूचना, विधि व न्याय विभाग, क्रमांक सीआरसी २०१८/प्र.क्र.१८०(४)/का. बारा, दिनांक ३१ मे, २०२३ मधील पृष्ठ क्रमांक ३ वर ओळ क्रमांक बारा मध्ये **"११ जून, २०२३"** च्या ऐवजी **"१८ जून, २०२३"** असे वाचावे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

विलास व्ही. गायकवाड,
शासनाचे विधि सल्लागार-नि-सहसचिव.

LAW AND JUDICIARY DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 9th June, 2023.

CORRIGENDUM

No. CRC 2018/CR 180(II)/Desk XII.— In the Government Notification, Law and Judiciary Department, No. CRC 2018/CR 180(II)/Desk XII, dated the 31st May, 2023, published in the *Maharashtra Government Gazette*, Part IV-A, Thursday to Wednesday, 8th to 14th June, 2023, on page No. 4, in line No. 12, for *"11th June, 2023"* read *"18th June, 2023"*.

By order and in the name of the Governor of Maharashtra,

VILAS V. GAIKWAD,
Legal Advisor-*cum*-Joint Secretary to Government.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY DIRECTOR, RUPENDRA DINESH MORE, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATIONS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004. EDITOR : DIRECTOR, RUPENDRA DINESH MORE.